

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 272/TL/2026

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission Licence to NERGS III Siang Basin Transmission Limited.

Petitioner : NERGS III Siang Basin Transmission Limited (NIISBTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No.271/AT/2026

Subject : Application under Section 63 of Electricity Act, 2003 for the adoption of Transmission Charges with respect to the Transmission System “NERGS-III Siang Basin” being established by NERGS III Siang Basin Transmission Limited.

Petitioner : NERGS III Siang Basin Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Bisaws Ranjan Barik, NIISBTL
Shri Chandan Kumar, NIISBTL
Shri Varun Sharma, NIISBTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed seeking the grant of a transmission licence to establish the “NERGS-III Siang Basin” Project and the adoption of the transmission charges in respect of the said Project, discovered through the tariff-based competitive bidding process. He further submitted that the Petitioner has complied with all the requirements specified under the Transmission Licence Regulations. He submitted that, pursuant to the public notice issued on 4.6.2026, no objections have been received and an affidavit to this effect has also been placed on record.

2. Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

- a. The Petitioner is to implead NERES XVI Power Transmission Limited and file an amended memo of parties within two days.
- b. Admit and issue notice to all the Respondents, including the impleaded Respondents.
- c. The Respondents to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder within a week thereafter.
- d. CTUIL, to file the following information on an affidavit within two weeks:
 - I. What are the elements of the Associated Transmission System under the GNA Regulations for the Hydro projects to which connectivity has been granted at the instant substation? If no element has been assigned under ATS, what are the reasons for the same? Submit the relevant supporting documents.
 - II. Updated details of connectivity applicant(s)/ grantee(s) at proposed S/s and details of Conn BGs furnished.

3. The Petitions will be listed for hearing on **31.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)